

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4774
ANSWERED ON:12.08.2014
SALE OF SOFT DRINKS
Birla Shri Om

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the soft drinks being sold in the country comply with the international standards and those set by the Bureau of Indian Standards (BIS); and

(b) if so, the details thereof and if not, the reasons therefor along with the corrective steps taken in this regard?

Answer

THE MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

(a) & (b): An Indian Standard for soft drinks has been formulated and published by the Bureau of Indian Standards (BIS) i.e. IS 2346:1992 Carbonated beverages.

The Food Safety and Standards Authority of India (FSSAI) has also notified a standard of soft drinks (carbonated water) in the sub-regulation 2.10.6 (1) of Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011. To ensure compliance to the standard, random samples are drawn by the State Food Safety Officers. Penal action is initiated against the offenders, in cases where samples are found to be non-conforming.